

RRBs advising them of the procedure that may be followed by officers and other staff for seeking redressal of grievances in respect of complaints inter-alia, relating to disbursement of salaries, allowances, increments, leave, transfers and seniority. As regards joining time, the same is governed by the Staff Service Regulations of the RRBs. The promotion of officers from Scale-I to Scale-II is governed by the Appointment and Promotion Rules in vogue and by instructions issued by Government of India and National Bank for Agriculture & Rural Development (NABARD) from time to time.

(b) and (c) The information is being collected and will be laid on the Table of the House to the extent available.

#### Trade Relation with U.K.

3598. SHRIMATI VASUNDHARA RAJE : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have taken any steps to improve trade relation with United Kingdom;

(b) if so, the details thereof and the new areas in which the Indo-U.K. trade is proposed to be expanded; and

(c) the time-limit for which both the countries have drawn up trade promotion plan?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) Yes, Sir.

(b) It is Government's constant endeavour to improve trade relations with all countries including United Kingdom. Some of the steps in this direction include participation in international trade fairs, intensified exchange of business delegations, supply of necessary information and extending all possible facilities to the commercial organisations, increased focus on thrust items and the promotional activities of Indo-British Partnership.

The new areas identified for expanding Indo-UK trade include fruits and vegetables/processed fruits and juices; electronic goods/computer software; processed minerals; sports goods; cosmetic/toiletries; yarn/fabrics/manufactures of woollen; readymade garments of silk and wool.

(c) Improvement in bilateral trade relations is an ongoing process and hence no specific time limit have been set for drawing up trade promotion plan.

[Translation]

#### New Coal Mines in M.P.

3599. SHRI SUSHIL CHANDRA . Will the Minister of COAL be pleased to state :

(a) the number of new coal mines in Madhya Pradesh where mining work has been started during the last three years and the location-wise details thereof;

(b) the progress made in the production of the coal so far in the new mines which have been sanctioned recently;

(c) the time by which the digging work is likely to be completed in each of these new mines and the quantum of coal to be mined in each of the new mine on completion of this work; and

(d) the cost to be incurred on each of these new mines?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) to (d) Coal projects, each costing Rs. 20 crores and above, in the State of Madhya Pradesh under South Eastern Coalfields Limited where implementation was started during last three years alongwith details of ultimate capacity, sanctioned capital outlay, schedule of completion and coal production achieved during 1995-96 are as under :—

Project	Distt.	Date of sanction	Capacity (qty)	Sanctioned cost (Rs. Crs.)	Schedule of completion	Production during 1995-96 (mt.)
1. Somna UG	Shahdol	April, 93	0.55	44.65	March, 99	0.27
2. Behraband UG	Shahdol	May, 94	0.60	48.39	March, 98	0.32

Project	Distt.	Date of sanction	Capacity (qty)	Sanctioned cost (Rs. Crs.)	Schedule of completion	Production during 1995-96 (mt.)
3. Churcha West UG (RPR)	Sarguja	Dec., 94	0.60	43.26	March, 98	0.43
4. Churcha West PSLW (UG)	Sarguja	Dec., 94	0.65	48.61	March, 99	—
5. Rajendra PSLW UG (RPR)	Shahdol	Dec., 94	0.64	48.57	March, 99	0.16
6. Balrampur PSLW UG (RPR)	Sarguja	Dec., 94	0.54	47.79	March, 99	0.22
7. New Kumda PSLW (UG)	Sarguja	Dec., 94	0.60	45.31	March, 99	0.22
8. Sheetaladhara UG	Shahdol	May, 95	0.51	48.22	March, 2001	—
9. Dugga OC	Sarguja	April, 93	0.50	46.00	March, 96	0.32

[English]

**Foreign Investment Promotion Board**

3600. SHRI N.S.V. CHITTHAN : Will the Minister of INDUSTRY be pleased to state :

(a) the details of the foreign collaborations approved so far during the year 1996;

(b) what is the actual foreign exchange flow into the country during the above period;

(c) the steps being taken to minimise the approval of Foreign Investment Promotion Board and how many cases have been approved during the above period, State-wise particularly in Tamil Nadu; and

(d) the number of cases pending for clearance as on date?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) 988 (Technical and Financial) foreign collaboration proposals have been approved by the Government during the year 1996 (upto June).

The details of such proposals viz. Name of Indian Company, Name and country of foreign collaborator, equity investment involved and item of manufacture/activity are published by the Indian Investment Centre as a supplement to the monthly Newsletter and copies of these are regularly supplied to the Parliament Library.

(b) Actual inflow of foreign direct investment received during the year 1996 (upto June) is Rs. 3911.32 Crores.

(c) Foreign Investment Promotion Board considers only those proposals which are not covered under Automatic route. 384 proposals envisaging foreign direct investment of Rs. 10494.12 crores have been approved by the Foreign Investment Promotion Board during the year 1996 (upto June). A State-wise list of approvals including Tamil Nadu approved by Foreign Investment Promotion Board during the said period is attached in the Statement.

(d) The number of pending foreign direct investment proposals as on 30th June, 1996 was 424.